

(b) if so, the number of such unidentified Refugees, camping there ;

(c) whether Government will grant them citizenship like other repatriates ;

(d) how many such refugees are still left for grant of citizenship ; and

(e) reasons for delay in granting citizenship and details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) These families have not been sponsored by Government, as such their number is not known.

(c), (d) and (e) There is no objection to grant of citizenship to these families if they apply to the appropriate District Authority and fulfil the required conditions laid down in the Indian Citizenship Act.

Citizenship rights to refugees from Pak in Jammu and Kashmir

3450. SHRI JANAK RAJ GUPTA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of refugees from West Pakistan migrated during 1947 and settled in the border villages of Jammu and Kathra districts of Jammu and Kashmir State have not been given citizenship rights so far ;

(b) if so, whether Government would take some steps so that those refugees are given citizenship rights there ; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) to (c) Persons of Indian origin who had migrated to India (including J & K State) in the wake of partition were deemed to be citizens of India under Article 6 of the Constitution.

Procedure for Verification of Passport Applications

3451. SHRI LAL DUHOMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that a more complicated procedure other than the general procedure for the Verification of Passport applications is applied in case of applicants from Mizoram and Nagaland which results in undue delay ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHED ALAM KHAN) : (a) Verification of Passport Applications is made by the Passport authorities under section 5(2) of the Passports Act, 1967 before Passports can be granted. The Passport Issuing Authority in Gauhati, which is responsible for issue of Passports to the applicants from Nagaland and Mizoram, makes due enquiries under this provision. According to our assessment, generally there is no significant difference in time taken for grant of Passports between the Passport Office, Gauhati and other Passport Offices in the country.

(b) Does not arise.

Import of Uranium for Tarapur Atomic Power Station

3452. SHRI HUSSAIN DALWAI : Will the PRIME MINISTER be pleased to state :

(a) the country or countries supplying enriched uranium for Tarapur Atomic Power Station ;

(b) whether the supply was made regularly in the past and

(c) if not, steps Government propose to take in the matter with a view to assure regular supply of enriched uranium for running Tarapur Atomic Power Station ?